

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/4181/2021**

This the 24<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abhinav Gupta & Ors

.....Applicants  
(Advocate:- Mr. Rahul Pant, Sr. Advocate assisted by Mr. Aniruddha Sharma)

Versus

1. State of J&K and Ors

.....Respondents  
(Advocate: Ms. Anshuja Tak)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This TA (TA No.61/4181/2021) arises out of SWP No. 995/2018, wherein relief is claimed against J&K State Sports Council. This Tribunal does not have jurisdiction in respect of the employees of J&K State Sports Council. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**